

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 304/2019

M. Haridasan & Ors

Applicant (s)

Versus

State of Kerala

Respondent(s)

REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA
STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE, PALAKKAD IN
ORIGINAL APPLICATION No. 304/2019

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,

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3	Annexure PCB (b) - True copy of the Consent to Operate issued to Quarry owned by Biju Alias Varghese P.K	
4	Annexure PCB (c) - True copy of the Letter No. PSHC/PCB/2019-20/1722 dated 24.06.2019 of Palakkad Small Hydro Company Limited.	

Dated this the 10th July, 2019

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 304/2019

M. Haridasan & Ors

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REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA

STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE, PALAKKAD

I, Krishnan M.N., S/o M S Narayanan, aged 41 years, am the Environmental Engineer, Kerala State Pollution Control Board, District Office, Palakkad, do hereby solemnly affirm and state as follows:

1. I am conversant with the facts of the case.
2. I am duly authorized to file report in the above case.
3. The Honourable NGT had ordered on 06.05.2019 that the Kerala State Pollution Control Board and District Collector should submit a factual and action taken report in the matter in the OA.
4. The District Collector designated a team of experts from the Board, Department of Mining and Geology and Groundwater Department to visit the site and prepare a report. Consequently the team of experts visited the site and prepared a join-report. This report is based on the joint-inspection and findings.
5. The proposed site of quarrying mentioned in the application was visited by Board Officials on 17.06.2019. Initially the complainants against the proposed quarrying projects at Konnakkalkadavu led by Sri. Haridasan M were met. They directed the officers to a site from where the whole hill where the proposed quarrying projects are situated could be seen. They expressed their anxiety that the proposed quarrying projects would destroy the ecology of the hill side affecting water courses, wild-animal movements and cultivations on hill slope. They also showed that there is an ongoing construction of a hydro electric project including weir and powerhouse using a water fall named Thindalam water fall. They were of the opinion that the quarrying would affect the hydro electric project also.
6. Then the site of one of the proposed quarry in the area was visited. The project is named Quarry Owned by Biju Alias Varghese P K. It is located in survey number 303/pt in Kizhakkenchery II village with extent 2.3087 hectares. This quarry project

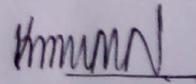


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has obtained Environmental Clearance from District Environmental Impact Assessment Authority, Palakkad. Copy of the Environmental Clearance is enclosed herewith and marked as **Annexure PCB-(a)**. Kerala State Pollution Control Board has granted Consent to Operate also. Copy of the Consent to Operate is enclosed herewith and marked as **Annexure PCB-(b)**. The quarry is located more than 50 metres away from residences, public roads, etc. and the proponent has proposed adequate arrangements for operating the quarry without creating any environmental pollution. As of now, the quarry has not started operation. Any instance of pollution could be assessed after the commencement of quarrying only.

7. To know the details of the hydro electric project, Palakkad Small Hydro Company Limited, who are the proponents of the hydro-electric project was contacted. They were given the latitude and longitude of the proposed quarry of Biju alias Varghese P K. They provided the details of the project including location details of weir and power house, the main two structures vide letter number PSHC/PCB/2019-20/1722 dated 24-6-19. Copy of the letter is enclosed herewith and marked as **Annexure PCB-(c)**. It could be seen from the letter mentioned above that the minimum distances from the quarry to the weir and power house are respectively 794.85m and 834.96m. Board has no guidelines regarding minimum distance required from quarry to such structures other than the common distance criteria of 50 metres needed from quarry to any residence, road, water body, etc.
8. Board had issued Consent to Operate to the Quarry owned by Biju Alias Varghese P K since the proposed site had satisfied the norms of the Board. The allegations raised by the complaints are not concerned with air pollution and water pollution directly generating from the proposed quarrying. The Environmental Clearance and the Consent to Operate are granted with conditions adequate to contain such air and water pollution during quarrying. The Department of Mining and Geology has been informed that one another quarrying project has also applied for Environmental Clearance in the Konnakkalkadavu area. The application is pending before the State Environmental Impact Assessment Authority (SEIAA) of Kerala. The grant or refusal of the Environmental Clearance will also be subject to the prevailing norms in the matter.

Dated this the 10th July, 2019.



ENVIRONMENTAL ENGINEER

Krishnan M.N
Environmental Engineer

Solemnly affirmed and signed by the deponent who is known to me on this the 10th July 2019



APPENDIX

RESPONDENTS ANNEXURES:

1	Report filed by this respondent
2	Annexure PCB-(a) – True copy of the Environmental Clearance issued to Quarry owned by Biju Alias Varghese P.K
3	Annexure PCB (b) – True copy of the Consent to Operate issued to Quarry owned by Biju Alias Varghese P.K
4	Annexure PCB (c) – True copy of the Letter No. PSHC/PCB/2019-20/1722 dated 24.06.2019 of Palakkad Small Hydro Company Limited.

Proceedings of the District Environment Impact Assessment Authority
Palakkad

Present: D.Balamurali IAS, Chairman, Asif K Yusuf IAS, Member Secretary,
Narendranath V IFS, Member

Sub: Environmental Clearance for the building stone quarry project in Re.Survey Number 303/pt of Kizhakkanchery-II Village of Alathur Taluk, Palakkad District by Sri. Biju alias Varghese.P.K. Parakkal House, Koranchira P.O, Palakkad district - EC Granted- Orders issued.

District Environment Impact Assessment Authority, Palakkad

EC No. DIA/KL/PL/28/2018

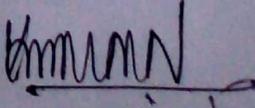
Dated: 29/11/2018

- Ref:
1. No. SO 190(E) dt: 20/01/16 of MoEF Government of India.
 2. Lt. No. LRG 5-2016/37766/9 dt: 17/06/2016, of District Collector, Palakkad.
 3. Lt. No. 4195/EC2/2015 SEIAA dt: 10/06/2016, 19/07/2016 of SEIAA, Thiruvananthapuram.
 4. Online application filed by Sri. Biju alias Varghese.P.K, Parakkal House, Koranchira P.O, Palakkad district.
 5. Minutes of the 22nd meeting of DEAC held on 15/09/2018.
 6. Minutes of the 13th meeting of DEIAA held on 19/11/2018.

ENVIRONMENTAL CLEARANCE NO. DIA/KL/PL/28/2018

Sri. Biju alias Varghese.P.K, Parakkal House, Koranchira P.O, Palakkad district vide his application received on 12/06/2018 has sought Environmental Clearance under EIA notification, 2006 for the quarry project in Re.Survey Number 303/pt of Kizhakkanchery-II Village of Alathur Taluk, Palakkad District for an area of 2.3087 Hectares. The project comes under category B Activity 1(a), (i) as per the Schedule of EIA Notification 2006 (since it is below 50hectares) and as per O.M No. L-11011/47/2011-1A.11(MM) dated 18th May 2012 of Ministry of Environment and Forests. It is further categorized as Category B2 as per the O.M. No. J-13012/12/2013-1A-II (I) dated 24.12.2013 of Ministry of Environment and Forests, since the area of the project is below 25 hectares. Other details of the project are as under:

Location sy no/district, Taluk/ village etc.	Re.Survey Number 303/pt of Kizhakkanchery-II Village of Alathur Taluk, Palakkad District	
GPS co- ordinates	Latitude(N)	N 10° 31' 0.40" N to 10° 31' 7.12"
	Longitude(E)	E 76° 29' 29.21" E to 76° 29' 34.97"
For mining projects	Extent of area (in hectares)	2.3087 Hectares
	Minimum and maximum height of excavation (MSL)	130m to 168m
	Life of mine proposed	5 years


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Ultimate depth of mining (in MSL) 130m (5 Years)
 Distance from the adjacent quarry There is no working quarry within 500m.
 Capacity of production 103120 TPA
 Details of project cost 98,00,000

ABOUT THE PROJECT

Environmental Parameters Considered

WATER

Water requirement & sources	The requirement of water for the purpose of drinking, dust suppression and afforestation, the quantity required per day is 14 cubic meter. The water shall be brought from borehole located outside the permit holder.
RWH units proposed	A rain water harvesting structure shall be provided in the north west side of the quarry outside the applied area.
Facilities for liquid waste treatment	No water shall be discharged from the quarry except during monsoon months. A garland drain shall be made all around the quarry to divert the water into the settling pit.
Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	The drains should be regularly de silted and maintained properly. Check dams and gully checks shall be constructed wherever required to arrest siltation.
Water quality meeting requirements	There is no perennial water bodies within the lease area. In the surrounding of the quarry area, ground water level is 20m below the general surface. Charnockite is an inert material and hence there is no impact on ground water.
Does it have provisions for use of recycled water	No

LAND

Proximity of forest lands	No forest land near proposed area.
Access road to the site- width & condition	7m. Private road. Road must be maintained in good motorable condition.
Storage of explosives/ hazardous substances	The explosives are stored in the magazine which is located outside the permit hold. The explosives should be handled as per the provisions of Indian Explosive Act-1884 and Indian Explosive Rules-2008.
Facility for solid waste management	There will be generation of waste of about 6400m ³ during the five year operation. The marginal waste generated shall be utilised for the roads and soft spot filling.
Topographic features/slope	The proposed area is covered with native trees, shrubs, herbs, bushes, grass etc. The highest elevation of the lease area is 168m above MSL and lowest is 126m above MSL.

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Proneness of the area for landslides	There is no likelihood of any landslide at any stage
Significant land disturbance resulting in erosion, subsidence & instability	The final pit slope will not be kept at an angle steeper than 45° which is not likely to cause any problem in respect to the slope stability.
Top soil, overburden etc.	The top soil of about 19100 M ³ is generated as the working is done in hard exposed charnockite benches and shall be stacked at a designated location. Controlled and cushion blasting would lead to less generation of waste.

AIR

Air quality meeting requirements	The existing air quality in core zone is not likely to have considerable impact due to small scale quarrying. The environmental measures to control air pollution shall be undertaken so that pollution scenario shall be marginal and insignificant.
Noise level meeting requirements	The ambient noise level will be higher due to drilling, blasting and hauling equipments and these probable noise levels within the permissible limits and will not cause much harm to the persons at working site by adopting suitable control measures.
Likely emissions affecting environment	No

ENERGY

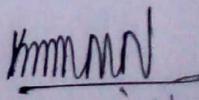
Energy required	All quarry activities shall be carried out using deisel operated machineries like compressor operated drills, tippers and trucks. There will not be any electric power requirement for the project.
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BIO DIVERSITY

Presence of any endangered species or red listed category	No
Loss of native species and genetic diversity	No
Likely displacement of fauna	Fauna found in the area are malabar squirrel, owl, snakes. There are no endangered or rare species of animals in the area.
Any introduction of alien/invasive species	No

SOCIAL SPECIES

Proximity to nearest habitation	There is no habitation within 100m radius of the proposed site.		
CSR related to the project/ allocation/ time frame	Sl No	Particulars	Approx. Amount
			Recurring
			Non-Recurring
	1	Health	Rs. 75,000/-
	2	Education	Rs. 75,000/-
			Nil
			Nil


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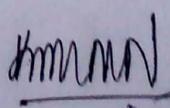
Social aspects	Rs. 1,60,000/-	Nil
Total	Rs. 3,10,000/-	

GENERAL

Does it have eco restoration programmes	As the entire lease hold is rocky and after the excavation it may not support any vegetation. 0.4422 Ha area earmarked for safety barrier shall be used for <u>green belt development by planting 1830 local species saplings where top soil is present.</u>
Sufficiency of parking spaces/ traffic management	The existing transport facility will be utilised for the proposed project. The proposed project does not involve any closure or diversion of existing transport routes.
Litigation/ court cases, if any, against the project (provide details)	No
Right & nature of ownership of land	Private land
Is the property forest land/govt. Land/own land	Non forest private land
Details of Authorised signatory	Sri. Biju alias Varghese.P.K. Parakkal House, Koranchira P.O, Palakkad district
Details of NABET approved EIA consultant organisation	C. Balaraman Paliyam, Peoli Road, Kacheripadi, Kochi. DMG/KERALA/RQP/11/2017

Field visit to the quarry project site of Sri. Biju alias Varghese.P.K, Parakkal House, Koranchira P.O, Palakkad district was carried out on 14/09/2018 by the committee members of DEAC, Palakkad comprising Sri. Sajeevan.K.K, Sri. Sudarsan.V and Sri. Krishnan.M.N. The proponent with his representatives was present at the time of site visit.

The project is located in Re.Survey Number 303/pt of Kizhakkancery-II Village of Alathur Taluk, Palakkad District. The quarrying lease area of 2.3087 Ha of land occupies an already worked out quarry in the northern side and rocks are exposed in rest of the area. The applied area geographically falls in latitude N 10° 31' 0.40" N to 10° 31' 7.12" and longitude E 76° 29' 29.21" E to 76° 29' 34.97". The overburden thickness in the applied area is very less. A seasonal stream is found flowing towards the western direction in the northern side of the quarry. The natural flow of this seasonal stream should not be disturbed during the course of mining. Bunds and collecting channels shall be provided in the foot of the hill to prevent soil erosion during monsoon season and also to collect storm water for various uses within the quarry area. Floral biodiversity is not observed in the applied area. The highest elevation of the lease area is 168m above MSL and lowest elevation is 126m above MSL. The rock type found in the area is massive charnockite. No dwelling units are seen in the immediate vicinity. A rain water harvesting structure shall be provided in the north west side of the quarry outside the applied area.


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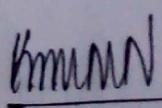
Based on the overall evaluation of the site the quarry operations may be recommended with general conditions subject to the following specific conditions

1. The flow of seasonal stream seen in the northern side of the applied area should not be disturbed during course of mining.
2. Quarrying should be practiced by benching system as mentioned in the approved mining plan.
3. A qualified person shall be appointed to control, direct manage and supervise the quarrying operations.
4. The approach road to the quarry must be maintained in good motorable condition.
5. Controlled blasting should be practiced and blasting shall be done only during day time.
6. Plantation shall be done which includes a green belt of adequate width around the Mining Lease area excluding the rocky area, along roads, overburden dumps and non mineralized area by planting suitable native species in consultation with the local DFO Agriculture Department.
7. The drains should be regularly desilted and maintained properly.
8. Fencing must be maintained properly all around the lease area.
9. Appropriate sign boards should be displayed.
10. The blasting time must be displayed and strictly adhered to.
11. Dust suppression mechanism must be in place.
12. Health and welfare measures for the persons employed shall be implemented.
13. Ever green types of plants like Nelli, Kattadi, Bamboo, Tamarind shall be grown to reduce dust and sound emission from the quarry.
14. The overburden shall be properly stacked and suitably protected from soil erosion by planting fodder grass and leguminous plants during temporary storage.

The proponent Sri. Biju alias Varghese.P.K, Parakkal House, Koranchira P.O, Palakkad district has remitted the processing charge of Rs. 1,00,000/- (Rupees One lakh Only) as per Chalan No. KL002752846201819M dt: 14/06/2018, Sub Treasury, Palakkad as online processing fee for Environmental Clearance in the name of O/o.Member Secretary, DEIAA, Palakkad (Head of Account-1425-00-501-99). Also the total amount of CSR activities (of 5 years) is Rs. 15,50,000/- (Rupees Fifteen lakhs and fifty thousand only) which needs to be redrafted. An affidavit has been filed to the effect that the quarry has not functioned since 06/12/2016.

The Clearance issued will also be subject to full and effective implementation of all the undertakings given in the application form, mitigation measures in the Environment Management Plan in Chapter 11 of the Mining Plan and the mining features including progressive mine closure plan as submitted with the conditions and undertakings in mining, blasting, mine drainage, progressive mine closure plan of the Mining Plan as submitted will be deemed to be part of this proceedings as conditions as undertaken by the proponent, as if incorporated herein.

Validity of the Environmental Clearance will be five years from the date of this clearance, subject to earlier review in the event of genuine complaint from anybody from the safety area or violation or non-compliance of the general and specific conditions has to be scrupulously followed.


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Environmental Engineer



Under the circumstances stated above, sanction is hereby accorded to Sri. Biju alias Varghese.P.K. Parakkal House, Koranchira P.O, Palakkad district for the building stone quarry project having an extent of 2.3087 Hectares of land in Re.Survey Number 303 pt of Kizhakkanchery-II Village of Alathur Taluk, Palakkad District. LC will become operational only after fulfillment of all the pre- mining conditions.

Compliance of the conditions herein will be monitored by the Geologist, Palakkad. Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring. Instances of violation if any shall be reported to the District Collector, Palakkad to take legal action under the Environment (Protection) Act, 1986 and Notification No. SO 637 (E) dated 28/02/2014 of the Ministry of Environment and Forest, Government of India.



[Signature]
Member Secretary (DEIAA) &
Sub Collector, Palakkad.

To

Sri. Biju alias Varghese.P.K, Parakkal House, Koranchira P.O, Palakkad district.

- Copy to:
1. The Chairman, DEIAA & District Collector, Palakkad.
 2. The chairman, SEIAA
 3. The Chairman, DEAC & Irrigation Engineer, Palakkad.
 4. The Tahsildar, Alathur.
 5. Geologist, Palakkad.
 6. Village Officer, Kizhakkanchery-II
 7. Divisional Forest Officer, Palakkad(Member of DEIAA)
 8. Dr. A.V. Santhoshkumar, Professor, Kerala Agricultural University (Expert Member of DEIAA)
 9. Secretary, Kizhakkanchery Grama Panchayath.
 10. Station House Officer, Kizhakkanchery.

[Signature]
Krishnan M.N
Environmental Engineer



PCB-6) 1/6

FILE NO : PCB/PLKD/ICO-1117/9501249/2018
Date of issue : 19/12/2018



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974
The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :9501249
Dated:08-12-2018

TO

**M/s QUARRY OWNED BY BIJU ALIAS VARGHESE P.K.
PARAKKAL HOUSE ,
KORANCHIRA P.O.**

Consent No. :PCB/PLKD/ICO/F/656/2018
Valid Upto :28/11/2023

Page 1



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1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	28/11/2023
2	Name and Address of the establishment	QUARRY OWNED BY BIJU ALIAS VARGHESE P.K. PARAKKAL HOUSE, KORANCHIRA P.O. 678684
3	Communication	Telephone :91-9447512693 Fax :- E-mail: tclpcbc@gmail.com
4	Occupier Details	BIJU ALIAS VARGHESE P.K. , PARAKKAL HOUSE , KORANCHIRA P.O. , PIN-9447512693
5	Local Body	KIZHAKKANCHERY
6	Survey Number	303/PT
7	Village	KIZHAKKANCHERY II
8	Taluk	ALATHUR
9	District	PALAKKAD
10	Capital Investment(Rs in Lakhs)	Rs.98/- in lakhs
11	Scale	Small
12	Category	RED
13	Annual fee(Rs)	Rs.22000/-
	Total Fee remitted(Rs)	Rs.121000/-
14	RAW MATERIAL	PRODUCTS
	BLACK STONE @350 Metric Tonnes	Quarrying in 2.3087 Hecters to produce black stone rubble @ 350 Metric Tonne.
15	Total Power Required (HP)	NA

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water consumption: 250 l/D
- 2.3 Effluent generation:
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

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Sl.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

2.5 Mode of disposal of treated effluent:

**3. CONDITIONS AS PER
The Air(Prevention and Control of Pollution)Act, 1981**

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm3)
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**4. CONDITIONS AS PER
The Environment (Protection) Act, 1986.**

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

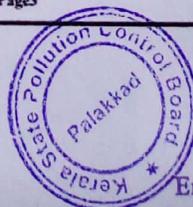
4.3.1 Activities for which Authorisation is granted

Collection	transport
Reception	Storage
Treatment	Reprocessing/Disposal

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year
Mode of			
Storage		Disposal	

4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.



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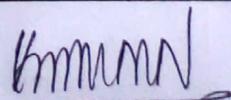
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Environmental Engineer

5. SPECIFIC CONDITIONS

- 5.1. This Integrated Consent to Operate is granted subject to the power of the Board to review and make variation in all or any of the conditions laid hereunder.
- 5.2. This integrated consent, unless withdrawn earlier and subject to condition No.5.1 shall be valid up to 28.11.2023. In case the operation of the Industrial plant is to be continued thereafter, application for renewal of the consent is to be made before 28.09.2023.
- 5.3. Any change in particulars furnished in the application and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.
- 5.4. The applicant shall comply with all instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.
- 5.5. The quarry should not be operated between 6:00 PM and 6:00 AM.
- 5.6. Noise measured 1 m outside the boundary of the premises shall not exceed the limit specified for the area under the Ambient Air Quality Standards in respect of noise.
- 5.7. The concentration of particulate matter PM 10 and PM 2.5 at the boundary of the premise shall not exceed 100 microgram per cubic metre and 60 microgram per cubic metre respectively.
- 5.8. Permanent fence made of wire mesh shall be provided and maintained along the boundary of the approved quarry area.
- 5.9. There shall be a minimum distance of 50 m from the boundary of the quarry to the nearest residence, places of worship, railway line, bridge, water body, public building and public road having vehicular traffic.
- 5.10. The applicant shall put up a 6 ft. x 4 ft. signboard near entrance to the quarry for displaying the name of the quarry and owner, production details and time of the day when blasting is permitted to be undertaken.
- 5.11. Location and extent of quarry shall be as per the approved site plan attached.
- 5.12. After completion of quarrying, the land may be reclaimed as per the mining plan approved by the Department of Mining and Geology. SI.No. Hazardous Waste Schedule Category Quantity Tonne/year Mode of Storage Disposal 4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016. Page5
- 5.13. Quarrying operations shall be started only after obtaining the all the statutory clearances required, which shall be valid throughout the period of operations.

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Krishnan M.N
Environmental Engineer

5/6

KRISHNAN M N

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DATE :19/12/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



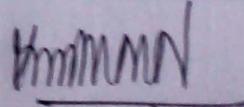
To

BIJU ALIAS VARGHESE P.K. ,
PARAKKAL HOUSE ,
KORANCHIRA P.O. ,
PIN-678684

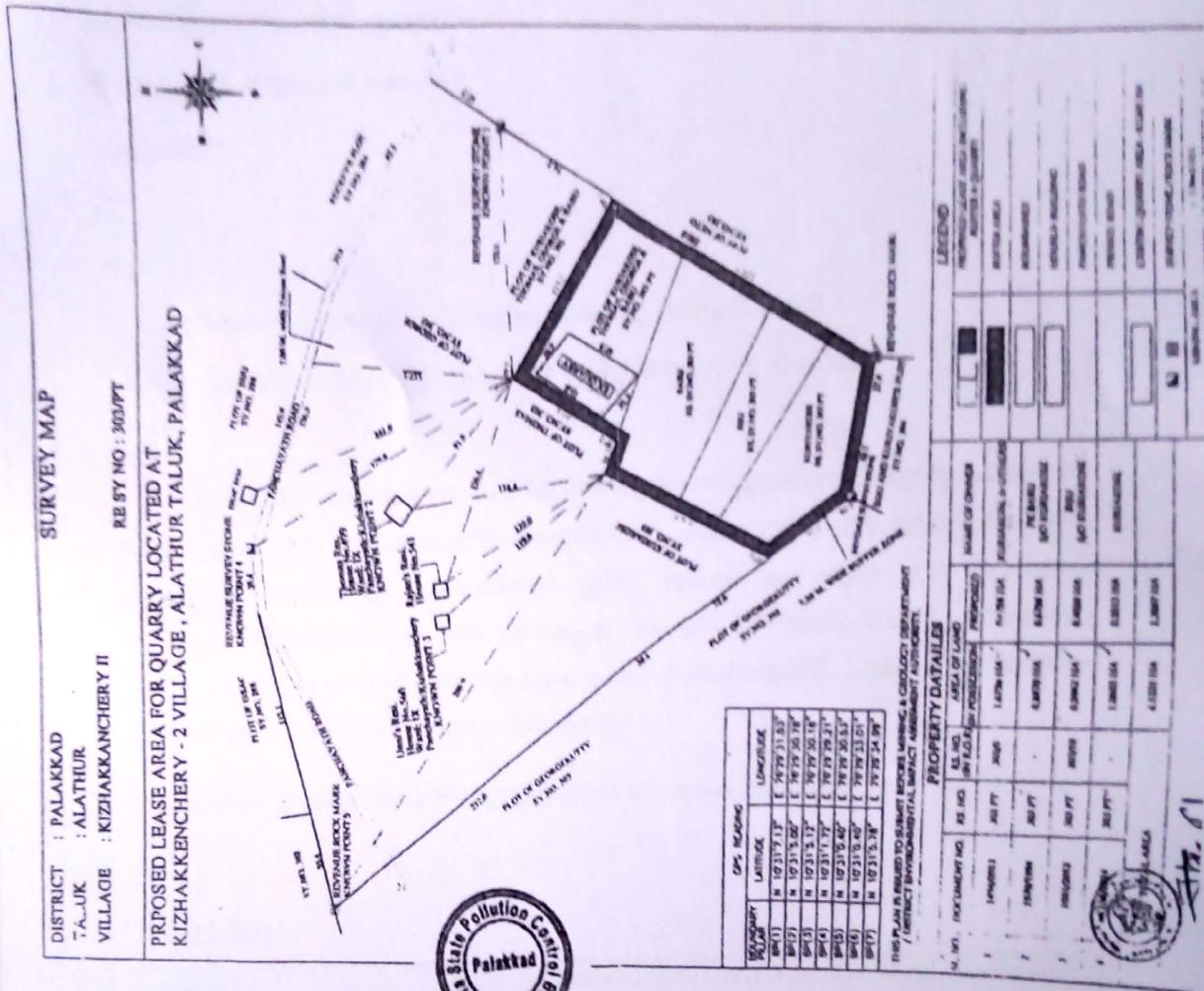
1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

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Krishnan M.N
Environmental Engineer

Scanned by CamScanner



GPS READING

POINT NO.	LATITUDE	LONGITUDE
SP11	N 10° 31' 17.17"	E 76° 29' 31.53"
SP12	N 10° 31' 15.00"	E 76° 29' 30.78"
SP13	N 10° 31' 13.17"	E 76° 29' 30.18"
SP14	N 10° 31' 11.77"	E 76° 29' 29.21"
SP15	N 10° 31' 10.40"	E 76° 29' 28.53"
SP16	N 10° 31' 8.40"	E 76° 29' 27.01"
SP17	N 10° 31' 5.78"	E 76° 29' 24.29"

THIS PLAN IS SUBMITTED TO ENVIRONMENT & GEOLOGY DEPARTMENT / DISTRICT ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY.

PROPERTY DETAILS

S. NO.	PERMANENT NO.	AREA OF LAND ACQUISITION	PROPOSED	NAME OF OWNER	REMARKS
1	1429/10A	2.0000 HA	1.0000 HA	PERMANENT & CULTIVATION	
2	1429/10A	4.0000 HA	4.0000 HA	PERMANENT & CULTIVATION	
3	1429/10A	0.0000 HA	0.0000 HA	PERMANENT & CULTIVATION	
4	1429/10A	1.0000 HA	1.0000 HA	PERMANENT & CULTIVATION	
5	1429/10A	1.0000 HA	1.0000 HA	PERMANENT & CULTIVATION	



Approved site plan

KRISHNAN M N Digitally signed by KRISHNAN M N
 Date: 2018.12.20 06:23:05 +05'30'

Environmental Engineer



Krishnan M N
 Krishnan M.N
 Environmental Engineer

PCB-(C) 1/2



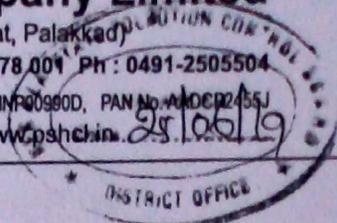
Palakkad Small Hydro Company Limited

(A Company Promoted by District Panchayat, Palakkad)

Regd. Office : District Panchayat Buildings, Palakkad - 678 001 Ph : 0491-2505504

GST No: 32AADCP2455J1ZJ. CIN No. U40108KL1999PLC012749, TAN No. CHNP0980D, PAN No. AADCP2455J

E-mail : pkdsmallhydro@gmail.com, www.pshc.in



No.PSHC/PCB/ 2019-20/ 1722 /

dated 24.6.2019

എൻവയയോൺമെന്റൽ എഞ്ചിനീയർ,
പൊള്യൂഷൻ കണ്ട്രോൾ ബോർഡ്,
പാലക്കാട്

6996

സർ,

വിഷയം: പാലക്കുഴി പ്രദേശത്തെ നിർദ്ദിഷ്ട കരിങ്കൽ ക്വാറി

സൂചന: നം.പിസിബി/പി.എൽ.കെ.ഡി/ടിജി-305/2019 19.05.2019

പാലക്കുഴി പദ്ധതിയുടെ പ്രവർത്തനം പുരോഗമിച്ചുകൊണ്ടിരിക്കുന്നു. പാലക്കാട് ജില്ലാ പഞ്ചായത്ത് നടപ്പിലാക്കുന്ന പദ്ധതിയാണ് പാലക്കുഴി 1 റൈഗവാട്ട് മിനി ജല വൈദ്യുത പദ്ധതി. ഈ പദ്ധതിയിൽ നിന്ന് വർഷം ലഭിക്കുന്ന 3.87 ദശലക്ഷം വൈദ്യുതി കെരളാ സംസ്ഥാന വൈദ്യുത ബോർഡിന് നൽകാനാണ് തീരുമാനം. ഇതിനാവശ്യമായ സിവിൽ വർക്കുകളുടെ കരാർ നൽകിയിട്ടുണ്ട്. പവർ ഹൗസിന്റെയും വിയറിന്റെയും പണി നടന്നുകൊണ്ടിരിക്കുന്നു

എൻ-ടി
MM

സൂചനയിൽ പറഞ്ഞ കാര്യത്തിനുള്ള മറുപടി താഴെ കൊടുക്കുന്നു

Power House

Location Sy No/District/Taluk/Village etc.	Re. Survey Number 357/39 /ptof Kizhekkenchery- II village of Alathur Taluk, Palakkad district.
GPS Coordinates	10.512347,76.485208
EL	+159.00

Krishnan M.N
Environmental Engineer



The aerial distance between **Power house location**: 10.512347, 76.485208 and **Proposed Quarry** Coordinate 1: 10°31'0.40"N 76°29'29.29.21"E is approximately **834.96m**,

Coordinate 2: 10°31'7.12"N 76°29'29.34.97"E is approximately **1106.69m**

Weir Location

Location Sy No/District/Taluk/Village etc.	Re. Survey Number 119/31/ptof Kizhekkenchery- I village of Alathur Taluk, Palakkad district.
GPS Coordinates	10.5146337, 76.4844802
EL	+380.00

The aerial distance between **Weir site location**: 10.5146337, 76.4844802 and **Proposed Quarry** Coordinate 1: 10°31'0.40"N 76°29'29.29.21"E is approximately **794.85m**,

Coordinate 2: 10°31'7.12"N 76°29'29.34.97"E is approximately **1037.32m**.

NB : The above aerial distance is calculated using distance calculator from <https://gps-coordinates.org> and the above coordinates are obtained using Google maps.

വിശ്വസ്തതയോടെ,

For Palakkad Small Hydro Company Ltd.

ചീഫ് എഞ്ചിനീയർ
E. C. Padmanabhan
Chief Engineer



[Handwritten Signature]

Krishnan M.N
Environmental Engineer